

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:371
ANSWERED ON:06.09.2012
IZZAT MONTHLY SEASON TICKET
Kurup Shri N.Peethambara;Singh Shri Ganesh

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of passengers benefited from the Izzat Monthly Season Tickets since inception;
- (b) whether the Railways have taken note of the difficulties faced by the commuters of the scheme on account of rigorous formalities;
- (c) if so, the reaction of the Railways thereto;
- (d) whether some cases of alleged irregularities in the execution of the above scheme have come to the notice of the Railways; and
- (e) if so, reaction of the Railways thereto and the corrective steps taken in this regard?

Answer

MINISTER OF RAILWAYS (SHRI MUKUL ROY)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 371 BY SHRI N. PEETHAMBARA KURUP AND SHRI GANESH SINGH TO BE ANSWERED IN LOK SABHA ON 06.09.2012 REGARDING IZZAT MONTHLY SEASON TICKET

(a): The number of Izzat Monthly Season Tickets (MST) issued since inception, that is, from 01.08.2009, is approximately 1.20 Crores.

(b) & (c): In order to reduce the difficulties for the commuters, the IZZAT MSTs scheme has been framed in such a way that the facility can be availed by a large number of beneficiaries working in unorganised sector whose income does not exceed ₹1500/- per month. The Izzat MST is issued upon submission of an Income certificate from any one of the following authorities:- (i) District Magistrate, (ii) Sitting Members of Parliament of Lok Sabha for persons of their own constituency, (iii) BPL Card or any other certificate issued by Central Government under a recognized poverty alleviation programme, (iv) Recommendation letter of Union Minister to Divisional Railway Managers (DRMs) for any persons from any where in the country, and (v) Recommendation letter of Sitting Members of Parliament of Rajya Sabha to Divisional Railway Managers (DRMs) for the persons of the district in which the MPs normally reside, and (vi) Income Certificate from Members of Legislative Assemblies of various states and Union Territories for persons of their constituencies.

(d) & (e): Based on feedback received from time to time the following corrective steps have been taken to ensure effective implementation of the scheme :-

1. It was clarified in October 2009, that only the Head of the family in whose favour the BPL Card is issued is eligible for issue of IZZAT MST. Other family members who are mentioned in the BPL card are not eligible for the Izzat MST.

2. Acceptance of Ration Cards issued to persons under 'Antyodaya Anna Yojana', which is one of the poverty alleviation programmes of Central Government has been permitted with effect from 04.12.2009 for IZZAT MST.

3. A clarification was issued in December 2009, that IZZAT MSTs can be issued from the place of residence to place of work.

4. From March 2010, income certificates issued by the Two Nominated Anglo Indian Members of Lok Sabha who have no constituencies of their own, are being accepted for persons of districts in which such MPs normally reside.

5. W.e.f 01.07.2011, income certificates from Members of Legislative Assemblies of various states and Union Territories for persons belonging to their constituencies were also accepted for issue of IZZAT MST initially for a period of three months, which has been further extended upto 30.09.2013.

6. W.e.f 01.06.2012, the distance limit for issue of MST has been increased from 100 Kms to 150 Kms.

With the above measures, the scheme has been effective in serving the intended beneficiaries.